

-21-

In The Central Administrative Tribunal
ALLAHABAD BENCH

• • ORDER • SHEET • •

0. A. 103.5/93

Applicant (s)

Respondent

Advocate for Applicant (s)

Advocate for Respondent (s)

Notes of the Registry

Orders of the Tribunal

5.5.2000

Hon'ble Mr. S.K.I. Naqvi, JM

Hon'ble Mr. M. P. Singh, AM

No one for the applicant.

Sri A. Sthekar learned counsel for respondent. The perusal of judicial record shows that after 13.8.97, ^{no} ~~no~~ one appeared to represent the applicants and had ~~had~~ ^{left} ~~left~~ to assumption that the applicant has lost interest in the prosecution of the matter. It will not be in the interest ^{of justice} to keep the matter pending, hence dismissed default for ~~no~~ representation behalf of the applicant.

Am

See
Jm

1951